| 1   | 2       | 3            | 4        | 5  | 6       |
|-----|---------|--------------|----------|----|---------|
| 17. | Tripura | <u>promi</u> | <u></u>  | 17 |         |
| 18. | Orissa  | 9            | 75.00    | 18 |         |
| 19. | Bihar   |              | _        | 19 | _       |
| 20. | Punjab  | <u> </u>     | <u> </u> | 20 |         |
| 21. | Manipur | 11           | 50.00    | 21 | =       |
| 2   | TOTAL   |              | 1000.00  |    | 1000.00 |

2007-08: Rs. 100 lake each to first 5 ranking states, Rs. 75 lake each to next 4 ranking states and Rs.50 lake each to next 4 ranking states.

2008-09: Rs. 150 lake each to first 4 ranking states, Rs. 75 lake each to next 4 ranking states and Rs.50 lake each to next 2 ranking states.

## Role of Panchayats in implementation of Central Schemes

†537. SHRI BALAVANT *ALIAS* BAL APTE: SHRI SHREEGOPAL VYAS:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether a plan has been made to ensure a leading role for Panchayats in the implementation of Centre sponsored schemes;
  - (b) if so, the details thereof; and
- (c) the targets fixed to implement the above plan during Eleventh Five Year Plan and the present status thereof?

THE MINISTER OF PANCHAYATI RAJ (SHRI C.P. JOSHI): (a) and (b) Ministry of Panchayati Raj has issued an advisory on 19.01.09 to the Union Ministries concerned for delineating role and responsibilities of Panchayati Raj Institutions in the Centrally Sponsored schemes. The salients points are: (i) Annual action plan of the scheme to flow from integrated decentralized Plans, (ii) Activities assigned to Panchayats to be supported with authority over functionaries and finances, (iii) Provision of sufficient untied/flexible funds, administrative expenses of PRIs and for building capacities, (iv) Details of the audit and evaluation mechanism to be given, and (v) System for enforcing financial accountability and transparency to be specified.

(c) Implementation of the advisory is being done progressively it involves a large number of Union Ministries and the State Governments concerned.

## Panchayat level training facilities

†538. SHRI SHREEGOPAL VYAS: SHRI BALAVANT *ALIAS* BAL APTE:

Will the Minister of PANCHAYATI RAJ be pleased to state:

<sup>†</sup>Original notice of the question was received in Hindi.

- (a) whether the Centre has formulated any training programme at panchayat level for rural development;
  - (b) if so, the aspects on which training is proposed to be imparted;
- (c) the aspects out of those which are being implemented at present and the States where they are being implemented;
  - (d) the percentage of panchayats in such States; and
- (e) the amount being provided by the Centre annually for such a panchayat level training?

THE MINISTER OF PANCHAYATI RAJ (SHRI C.P. JOSHI): (a) to (d) This Ministry has prepared a "National Capability Building Framework (NCBF)" for regular and sustained capability building of elected representatives, officials and other stakeholders in Panchayati Raj, through a series of training activities that, among other things, include sectorally focused training programmes on rural development also.

This framework is being implemented in 250 districts of 27 States covered under the Capacity Building component of Backward Regions Grant Fund (BRGF) Programme of the Ministry and for the remaining districts under the scheme of Rashtriya Gram Swaraj Yojana (RGSY).

(e) States are entitled for an amount of Rs. 1.0 crore/year per BRGF district for implementation of NCBF under the Capacity Building component of BRGF. The allocation under capacity building component of RGSY Scheme for 2009-10 at RE stage is Rs. 39.00 crore.

## Gujarat Motor Vehicles (Use of Fuel) Regulation Bill

539. SHRI VIJAYKUMAR RUPANI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that the State Government of Gujarat has submitted the Gujarat Motor Vehicles (Use of Fuel) Regulation Bill to the Central Government for approval in February, 2005;
- (b) if so, whether the Central Government has still not approved it even though the Bill aims to reduce vehicular pollution through the use of cleaner fuel like CNG; if so, the reasons therefor;
- (c) by when the Central Government will approve the said environment friendly legislation; and
- (d) what is the response of the Central Government on the State Government's letter dated 16th September, 2009 seeking same clarification in the matter?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) to (c) The Gujarat Motor Vehicles (Use of Fuel) Regulation Bill, 2005 for seeking the approval of the Government of India before its introduction in the State Legislature, was received by the Ministry of Home Affairs (MHA) on 17th February, 2005. In the Gujarat Motor Vehicles (Use of Fuel)